

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/MP/2021 along with IA No. 36/2021

- Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's order bearing Reference No. 23/12/2016-R&R dated 15.1.2021 and extend the commencement of the Petitioner's Long-Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised scheduled commissioning date under the Petitioner's Power Purchase Agreement dated 4.9.2018.
- Petitioner : Avikiran Solar India Private Limited (AS IPL)
- Respondents : Powergrid Corporation of India Limited and Anr.
- Date of Hearing : **27.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Syed Jafar Alam, Advocate, AS IPL
Shri Ashwin Ramanathan, Advocate, AS IPL
Shri Parthasarathi Srivastava, Advocate, AS IPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Nitai Aggrawal, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Haribabu Vakada, CTUIL
Shri Yogeshwar, CTUIL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the Respondent, CTUIL, made detailed submissions and concluded their respective arguments in the matter.

2. Considering their request, the Commission permitted both sides to file their respective written submissions/ note of arguments within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)